

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001

Dated: 26/05/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70232/2016-EX(DDB) dated 19/05/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

b *02*
 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/2678/2009	CCE, GHAZIABAD C.G. O. Complex-II, Kamla Nehru Nagar, Ghaziabad 201302
		Name and Address of Respondent
2		PIAREY LAL & SONS (E.P.) LTD. G.T. ROAD, MOHAN NAGAR, GHAZIABAD (U.P.),

Copy To**3 Advocate(s) / Consultant(s):****4 Additional Party's Name & Address :****5 Bar Association, CESTAT, Delhi****6 Director Publications, Customs, Excise. I.P. Estate, Delhi****7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3****8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17****9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005****10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15****11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)****12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070****13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38****14 The ICFAI society, S2, Nagarjuna Hill, Punjagutta Hyderabad. -500082****15 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD
Ground, Near Karkardooma Court, Delhi-110032****16 C.D.R. 17 Office Copy 18 Guard File**

b *02*
 Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

**MA-70042/16
& Ex. Appeal No.2678/09**

Arising out of O/A No.128-CE/GZB/2009 dated 29.05.2009 passed by
Commr. (Appeals) of Central Excise, Customs, Ghaziabad.

For approval and signature:

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

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1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
 3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
 4. Whether Order is to be circulated to the Departmental Authorities? : Yes
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Commissioner of Central Excise, Ghaziabad

...APPELLANT(S)

VERSUS

M/s Pearey Lal & Sons (E.P.) Ltd.

RESPONDENT (S)

APPEARANCE

Shri D. K. Deb, Asstt. Commr. (D.R.) for the Department
None for the Respondent (s)

CORAM:

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

DATE OF HEARING & PRONOUNCEMENT : 19. 05. 2016

Final ORDER NO. 70232/2016



Heard the Id.A.R. for Revenue. Appeal is disposed off as withdrawn, as prayed in E/M.A.No.70042/16, without entering into merits. M.A. also stands disposed off.

(Anil G. Shakkarwar)
Member (Technical)

(Anil Choudhary)
Member (Judicial)

प्रमाणित प्रति / Certified True Copy
 १६.६.१६
 सहायक निदेशक / Asst. Registrar
 शासनालय, मुंबई-४०० ००१
 सहायक निदेशक / (C.E.S.T.A.)
 ३६, एन. एच. १०६, मुंबई-४०० ००१
 ३६, M. G. M. R. C. Bldg. ४०० ००१

